

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

MA-9/2017 IN Civil Appeal No(s). 4060/2009

MODERN DENTAL COLLEGE AND  
RESEARCH CENTRE AND ORS.

Appellant(s)

VERSUS

STATE OF MADHYA PRADESH AND ORS.

Respondent(s)

(FOR INTERVENTION / IMPLEADMENT ON I.A. 46797/2017 AND FOR  
INTERVENTION / IMPLEADMENT ON I.A. 46801/2017)

WITH

WP (C) NO. 408/2017

(FOR CLARIFICATION /DIRECTION)

WITH

WP (C) No. 411/2017

Date : 12/06/2017 These matters were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT  
HON'BLE MR. JUSTICE DEEPAK GUPTA  
[VACATION BENCH]

For Petitioner(s)

Mr. Harin P. Raval, Sr. Adv.  
Ms. Ranjeeta Rohatgi, AOR

Mr. Puneet Jain, Adv.

Ms. Priyal Jain, Adv.

Ms. Christi Jain, AOR

Mr. Shekhar Naphade, Sr. Adv.

Mr. Nidhesh Gupta, Sr. Adv.

Mr. Amit Kumar, Adv.

Mr. Salman Khurshid, Sr. Adv.

Mr. S.G. Hasnain, Sr. Adv.

Mohd. Zahid Hussain, Adv.

Mr. Fajal Hasnian, Adv.

Ms. Kamna Singh, Adv.

Mr. A. Rehman, Adv.

Ms. Afsha Pradha, Adv.

Ms. Lubna Naaz, Adv.

Ms. Kunika, Adv.

Mr. Kamal Mohan Gupta, Adv.

For Respondent(s)

Mr. Mishra Saurabh, Adv.

Mr. Ankit Kr. Lal, Adv.

Ms. Pragati Neekhara, Adv.

Mr. Gaurav Sharma, Adv.

Mr. T. Singh Dev, Adv.

Ms. Amandeep Kaur, Adv.

Mr. Prateek Bhatia, Adv.

Ms. Vara Gaur, Adv. '

Mr. Dhawal Mohan, Adv.

Mr. Tarun Verma, Adv.

Mr. R.K. Rathore, Adv.

Mr. Vibhu Shanker Mishra, Adv.

Mr. G.S. Makker, Adv.

Mr. Balendu Shekhar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. No. 46797/2017 and I.A. No. 46801/2017

The respondents are directed to file response to the application(s) within a period of two weeks.

The petitioners are allowed to file rejoinder affidavit, if any, within a week thereafter.

List the application(s) for impleadment as well as I.A. No. .... /2017 (Application for directions) after three weeks.

W.P. (C) NO. 408/2017 and W.P. (C) NO. 411/2017

Issue notice.

The respondents are directed to file counter affidavit within a period of three weeks.

Learned senior counsel appearing for the Medical Council of India states that in view of the special facts of this case bank guarantee shall not be encashed till the next date of hearing.

List these matters along with Civil Appeal No. 4060/2009.

(Meenakshi Kohli)  
Court Master (SH)

(Sharda Kapoor)  
Assistant Registrar (NS)